

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 128**  
**(IB)-470(ND)/2019**

**IN THE MATTER OF:**

LIC Housing Finance Ltd.

.... Applicant/petitioner

v.

Durha Vitrak Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.10.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

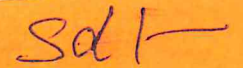
For the Petitioner

Mr. Sharad Tyagi & Ms. Archana Tyagi, Advs.

For the Respondent

**ORDER**

Arguments heard. Order reserved.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**